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**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI**

CP NO. 495/2004 IN
OA NO. 3093/2002

This the 21st day of December 2004

**HON'BLE MR. JUSTICE M.A.KHAN, VICE CHAIRMAN (J)
HON'BLE SARWESHWAR JHA, MEMBER (A)**

1. Sudesh Kumar,
ASI (Ministerial), No. 214/D,
S/o late Narendra Dev Sharma,
R/o B-8, Old Police Lines,
Rajpur Road, Delhi.
2. Mohan Lal,
ASI (Ministerial), No. 2439/D (now SI),
S/o late Shri Shankar Dutt Sharma,
R/o H.No. 75,
Police Station Geeta Colony,
Delhi.
3. Satender Pal,
ASI (Ministerial), No. 4389/D,
S/o late Manohar Lal,
R/o 290, Jheel Kuranja,
Delhi.Applicants.

(By Advocate: Sh. Sachin Chauhan)

Versus

1. Shri Dhirendra Kumar,
Union Home Secretary,
Government of India,
Ministry of Home Affairs,
North Block,
New Delhi.
2. Shri S. Reghunathan,
Chief Secretary,
Govt. of NCT of Delhi,
5th Level, 'C' Wing,
Delhi Secretariat,
I.P. Estate,
New Delhi.
3. Dr. K.K. Paul,
Commissioner of Police,
Delhi Police Hdqrs.,
MSO Building, I.P. Estate,
New Delhi.

Worla - 100-100

4. Sh. Alok Kumar,
Deputy Commissioner of Police,
Headquarters,
MSO Building,
I.P.Estate,
New Delhi.

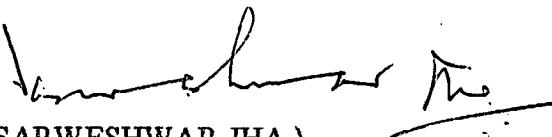
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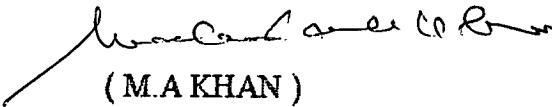
ORDER (ORAL)

By Hon'ble Mr. Justice M.A.Khan, Vice Chairman (J)

At the hearing, counsel for applicant has submitted that as for reasons the Home Ministry is seized of the matter and it has called for certain records and information from respondent No.3 Delhi Police and that the Home Ministry is likely to take a decision in the matter soon. He has submitted that he has instructions from the applicant not to press the CP at present but he requested that liberty be granted to the applicant to file a fresh Contempt Petition, if necessary, at a later stage.

2. Having regard to the submissions made on behalf of the applicant, we dismiss the CP as not pressed but leave it open to the applicant to file a fresh CP, if so advised, at a later stage in accordance with law.


(SARWESHWAR JHA)
Member (A)


(M.A KHAN)
Vice Chairman (J)

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